

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 149 of 2013 &**  
**IA no. 216 of 2013**

**Dated : 4<sup>th</sup> July, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Sasan Power Ltd. ... Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Amit Kapur**  
**Mr. Vishrov Mukherjee**  
**Ms. Ritika Arora**  
**Counsel for the Respondent(s): Mr. M.G. Ramachandran for R.1**

**ORDER**

Admit. Issue notice in the Appeal as well as in IA. No. 216 of 2013 (Application for stay) to the Respondents. Mr. Sitesh Mukherjee takes notice on behalf of Respondent No.2, Mr. M.G. Ramachandran takes notice on behalf of Respondent No.11 and Mr. G. Umapathy takes notice on behalf of Respondent No.3. Notice be issued to the other Respondents returnable on 17.07.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Since the learned counsel for the Appellant seeks for an interim Order urgently, post the matter for hearing the I.A. No. 216 of 2013 on **17.07.2013**. In the meantime, the learned counsel for the Respondents are directed to file their respective replies on or before 12.07.2013 after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**  
ts/vs

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**